

Completion of Dal Hasti Power Project

994. SHRI P. UPENDRA : Will the Minister Dt' POWER be pleased fo state :

(a) whether Dul Hasti power project *ir* the Jammu region is in doldrums following its abandonment of the project by the French consortium DSB; and

(b) what steps Government would pro pose to complete the project ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RAN GAYYA NAIDU) : (a) The French Consortium, which had been entrusted ! by the National Hydro-electriq Power Corporation (NHPC) with the execution of the Dulhasti Hydro-electric Project in Doda District of J&K on turn-key basis, suspended work at site on 24th August, 1992 on the ground of deteriorating se-cur'tv environment. in and around the project area,

(b) Government has taken appropriate steps to augment the security arrangements The Government has also constituted a High Level Committee to look into the various problems in regard to implementation of the contract between NHPC and the French Consortium with a view to assisting the two parties in arriving at an amicable settlement.

Abatement in Power Generation by NTPO

995. SHRI P. UPENDRA : Will the Minister of POWER be pleased to state

(a) whether National Thermal Power Corporation (NTPC) is planning to reduce power generation from the current finan cial year; and

(b) what are the reasons for this startl ing decision '!

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V RANGAYYA NAIDU) : (a) No, Sir-

(b) Doss not arise.

Setting up of a TPS at Neyveri

996. SHRI S. VIDUTHALAI VIRUMBI : Will the Minister of POWER be pleased to state :

(a) whether it is a fact that the British Gas (BG) and National Power International (NPI) of the UK are going to set up jointly a Thermal Power Station at Neyveli in Tamil Nadu,

(b) if so, the details thereof; and

(c) what are the compelling reasons to hand over this project to private sector when Neyveli lignite corporation is running at a good profit ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU) : (a) No, Sir.

(b) and (c) Do not arise.

Replacement of Faulty Domestic Meters by DESU

997. SHRI SARADA MOHANTV : Will the Minister of POWER be pleased to state '

(a) what are the rules relating to replacement of faulty domestic meters by the DESU :

(b) what is the number of meters that had been burnt from October, 1991 to December, 1992 in Government quarters of R. K. Puram, Sector-VII, New Delhi due to faulty wiring by the DESU and CPWD;

(c) whether it is also a fact that the allot tees were asked to deposit Rs. 273 each for, the replacement of the meters on the verbal promise that they would refund the money,

(d) if so, what are the details in this regard; and

(e) what steps are proposed to be taken for the refund of the deposit ?